

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

CRLMP. 3924/2016 in Criminal Appeal Diary No(s). 5426/2016

PARMANAND GUPTA

Appellant(s)

VERSUS

THE REGISTRAR,
HIGH COURT OF JUDICATURE AT ALLAHABAD

Respondent(s)

(For exemption from surrendering and office report)

Date : 08/03/2016 This application was called on for hearing today.

CORAM : HON'BLE MRS. JUSTICE R. BANUMATHI
[IN CHAMBERS]

For Appellant(s) Mr. V. Shekhar, Adv.
 Mr. V.J. Francis, Adv.
 Mr. Anupam Mishra, Adv.
 Mr. Nishant Anand, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Heard.

Learned counsel appearing for the appellant states that appellant is an advocate having about 15 years of Bar experience.

Crl.MP.No.3924 of 2016 for exemption from surrendering is allowed.

(SAPNA BISHT)
SR.P.A.

(INDU POKHRIYAL)
COURT MASTER